

Encroachments in Parks

3760. SHRI SHASHI PRAKASH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the replies given to USQ NO. 4283 on 26.8.91 and USQ No. 9127 on 6.5.92 and state :

(a) whether the assurances given in reply to the Questions are still pending;

(b) if so, the reasons thereof;

(c) the date by which the encroachments in all the parks particularly in Shalimar Bagh will be removed;

(d) the steps been taken to provide underground drains in place of the channels constructed by one of the contractors in Shalimar Bagh; and

(e) the date by which it will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) Yes, Sir. The reasons for non-fulfilment of the assurances are given in the enclosed statement.

(c) Both the Municipal Corporation of Delhi and the Delhi Development Authority have informed that there is no encroachment in the parks in their respective jurisdictions.

(d) and (e). According to the information received from D.D.A., the work of providing outfall drains has been started and is likely to be completed by 30th April, 1996.

STATEMENT

Reasons for Non-fulfilment of Assurances Unstarred Questions No. 4283 and unstarred Question No. 9127

Unstarred Question No. 4283 Dated 26.8.91 :

With regard to part (c) of the question, the following assurance was given :-

"The Delhi Development Authority has reported that the scheme for providing outfall drains has been approved and the work is under process of finalisation. At present, storm water is being discharged into the low-lying areas of Shalimar Bagh along the railway line and is finally discharged into the supplementary drain through culvert provided on the outer Ring Road. Work has been started for permanent outfall sewerage system and will be completed in two years. Thus as an interim arrangement, sewerage is being treated through oxidation pond. Internal drains could not be constructed because the individual house owners have constructed ramps in front of their houses, thus obstructing the construction of drains. Delhi Water Supply and Sewage Undertaking has reported that they are constructing a Sewage Pumping Station as a deposit work of DDA. The MCD have reported that in the absence of roadside

drainage, the roads get damaged frequently and that they are carrying out day-to-day repairs regularly. Further work on strengthening the roads has been taken up by MCD. It is reported that action is being taken to repairs the broken walls of the park and grills within the available financial resources. Estimates have also been prepared for earth filling in parks to raise/maintain the level for paths."

As per the information received from Delhi Government, 75 per cent of the work of construction of channels in A-Block, Shalimar Bagh has been completed. Similarly, 90 per cent of the work of construction of storm water drains in B-Block, Shalimar Bagh has been completed and about 70 per cent of the backlanes have been improved. The assurance will be fulfilled on completion of the work, expected by end of December, 1995.

Unstarred Question No.9127 dated 6.5.1992 :

With regard to part (d) of the question about time limit for construction of drains in colonies in North-West Zone of Delhi particularly in Shalimar Bagh, an assurance was given that action is being taken by the Municipal Corporation of Delhi to provide requisite facility in the area.

Municipal Corporation of Delhi has reported that the work of providing storm water drains in 'A' Block Shalimar Bagh has already been completed, whereas 94 percent of the work to provide storm water drains in B-Block Shalimar Bagh has been completed. The assurance will be fulfilled as soon as the entire work is completed.

[Translation]

Rehabilitation of Jhuggi Dwellers

3761. SHRI MANJAY LAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether details of all the Jhuggies in Delhi have been prepared;

(b) the average number of Jhuggies set up in Delhi every year; and

(c) the steps taken by the Government to confer ownership rights to Jhuggi dwellers and to rehabilitate them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) No Comprehensive survey in this regard has been conducted. However, as per Government of National Capital Territory of Delhi (GNCTED) the estimated numbers of JJ Clusters is 1080 comprising 4.80 lakhs jhuggies in Delhi as in March, 1994.

(b) No precise estimate in this regard has been made. However, the growth of jhuggies in Delhi from 1951-1994, as reported by the Government of National Capital Territory of Delhi, is given in the enclosed statement.

(c) At present, there is no policy to confer ownership right to the jhuggi dwellers. To improve the living conditions of JJ dwellers, the following three-pronged strategy is being implemented by the Government :-

- (i) Re-location/resettlement of eligible JJ dwellers from the land urgently required for public project;
- (ii) Provision of minimum basic amenities in the JJ Clusters which are situated on such public land as are earmarked for public projects but not immediately required for implementation; and
- (iii) In-situ upgradation of identified JJ Clusters situated on public land which are not earmarked for any project and are not required in the foreseeable future after obtaining No-Objection-Certificate from the land owning agencies.

STATEMENT

Growth of Jhuggies in Delhi

Year	No. of Jhuggies
1951	12,800
1956	22,400
1961	42,800
1966	42,700
1971	62,600
1973	88,500
1977	20,000
1981	90,700
1983	1,13,400
1985	1,50,000
1986	2,00,000
1987	2,25,000
1990	2,59,300
1994	4,80,900

Cleanliness in Jhansi

3762. SHRI V.N. SHARMA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether many encroachments have been evacuated and cleanliness/sanitation was undertaken resulting inconvenience to the people in Jhansi Municipal Corporation Agra, Uttar Pradesh during 1994;

(b) if so, the reasons for not evacuating the encroachments between Ilite cross-road and T.B. Hospital;

(c) the rules under which Jai complex, constructed on the land of Jhansi Municipal Corporation, has been given no objection certificate and the site map was approved by the concerned departments;

(d) whether the builder's family members had submitted affidavits in the past claiming that the said land belongs to the Municipal Corporation and the district magistrate has demolished the complex/building constructed by the then owners; and

(e) the action likely to be taken by the Government against the owners of Jai Complex for submitting false affidavit?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) The information supplied by the Government of Uttar Pradesh is as follows:

(a) and (b). During the year 1994, an encroachment drive was undertaken in Jhansi Municipal Corporation area from Chitra Cinema to Chandanpur and Jail Crossing to Medical College. The area between Ilite Crossing-Road and T.B. Hospital was not covered during this encroachment drive.

(c) to (e). The sanction for construction of Jai Complex was granted by the Development Authority, Jhansi in accordance with its rules and regulations and on the basis of the report of Tehsildar, Jhansi and No Objection Certificate issued by the Nagar Palika, Jhansi. The revised plan submitted by the concerned builder was sanctioned by the Development Authority, Jhansi on 6.4.91. A site inspection was made by the Development Authority on receipt of a complaint and it was found that the construction was against the sanctioned plan. Therefore, a Show Cause Notice was issued under Section 27 of the Uttar Pradesh Urban Planning and Development Act, 1973. The ownership of the said land on which the Jai Complex has come up is under dispute and the matter is still sub-judice. After hearing the various parties, the Development Authority, Jhansi has stayed all the proceedings on 14.2.1992 till the decision of the competent court regarding the dispute of ownership of land. The course of action against the person/persons for filing wrong affidavit will depend on the decision of the court on the dispute regarding ownership of the land.

Rural Defence Force in J & K

3763. SHRIMATI GIRIJA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are contemplating to form a Rural Defence Force to check disturbance from across the border in Jammu and Kashmir;